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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 85/95

Transfer Application No:

DATE OF DECISION: 30.1.1995

Shri M.I.R.Sayyed Petitioner

Shri M.A.Mahalle Advocate for the Petitioner

Versus

Chief Commissioner of Income-Tax,
Bombay & Ors. Respondent

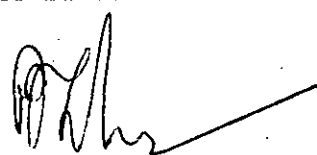
Shri Suresh Kumar for Sh.M.I.Sethna Advocate for the Respondent(s)


CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member (A)

1. To be referred to the Reporter or not ? ☒
2. Whether it needs to be circulated to other Benches of the Tribunal ? ☒


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 85/95

Shri M.I.R.Sayyed

... Applicant

V/S.

Chief Commissioner of Income-Tax
(Admn.), Bombay & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Appearance

Shri M.A.Mahalle
Advocate
for the Applicant

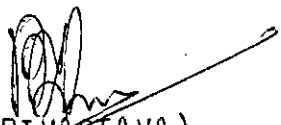
Shri Suresh Kumar
for Shri M.I.Sethna
Advocate
for the Respondents

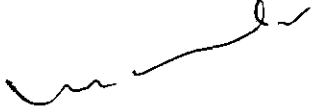
ORAL JUDGEMENT

Dated: 30.1.1995

(PER: M.S.Deshpande, Vice Chairman)

Heard the counsel. Since the applicant has approached the Tribunal before action on the show cause notice dated 21.12.1994 was completed, the application would not be maintainable. Liberty to the respondents to complete proceedings arising out of the show cause notice dated 21.12.1994 and to the applicant to exhaust the departmental remedies before approaching Tribunal. The final order in this respect will not be given effect for a period of three weeks after communication of the final order. With this direction the OA. is disposed of.


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.